

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

SECTION XVI-A
LISTED ON: 11.1.2016
COURT NO.:
ITEM NO. :

TRANSFER PETITION (CIVIL) NO. 473 OF 2015
WITH
INTERLOCUTORY APPLICATION NO. 1 OF 2015
(Application for Ex-Parte stay)

MEENU RANI

.....Petitioner

VERSUS

RAJ KUMAR

.....Respondent

OFFICE REPORT

The Transfer Petition above mentioned was listed before the Hon'ble Court on 30th March, 2015 when the Court was pleased to pass the following order:

**"Exemption from filing O.T. is allowed.
Issue notice.**

**There shall be stay of further proceedings
of HMA Petition No. 53 of 2015 titled as Raj Kumar
Vs. Meenu Rani pending before the Principal Judge,
Family Court, Saket, Delhi."**

Accordingly, notice was issued to the Sole Respondent through Registered A.D. Post on 15th April, 2015.

It is submitted that Mr. N. K. Verma, Advocate has on 24th September, 2015 filed Vakalatnama and Memo of appearance on behalf of sole Respondent and has on 15th December filed Counter Affidavit after serving its copy on other side. Copy of the same has been included in the Paper Books.

Service of show cause notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 5th day of January, 2016.

ASSISTANT REGISTRAR

Copy to : 1. Mr. Kailash Chand, Advocate..
2. Mr. N. K. Verma, Advocate.

ASSISTANT REGISTRAR